

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 1549 of 2019

1. M/s Durga Developers P. Ltd through Anil Kumar Jha
2. Smt. Durga Jha
3. Niloy Kumar Jha @ Niloy Jha
4. Anil Kumar Jha
5. Sunil Jha @ Sunil Kumar Jha ... Petitioner(s).

Versus

1. The State of Jharkhand
 2. Union of India (Income Tax Department), Ranchi ... Opp. Party(s).
- With

Cr.M.P. No. 1535 of 2019

1. M/s Durga Developers P. Ltd through Anil Kumar Jha
2. Smt. Durga Jha
3. Niloy Kumar Jha @ Niloy Jha
4. Anil Kumar Jha
5. Sunil Jha @ Sunil Kumar Jha ... Petitioner(s).

Versus

1. The State of Jharkhand
 2. Union of India (Income Tax Department), Ranchi ... Opp. Party(s).
- With

Cr.M.P. No. 1536 of 2019

1. M/s Durga Developers P. Ltd through Anil Kumar Jha
2. Smt. Durga Jha
3. Niloy Kumar Jha @ Niloy Jha
4. Anil Kumar Jha
5. Sunil Jha @ Sunil Kumar Jha .. Petitioner(s).

Versus

1. The State of Jharkhand
 2. Union of India (Income Tax Department), Ranchi ... Opp. Party(s).
- With

Cr.M.P. No. 1540 of 2019

1. M/s Durga Developers P. Ltd through Anil Kumar Jha
2. Smt. Durga Jha
3. Niloy Kumar Jha @ Niloy Jha
4. Anil Kumar Jha
5. Sunil Jha @ Sunil Kumar Jha ... Petitioner(s).

Versus

1. The State of Jharkhand
2. Union of India (Income Tax Department), Ranchi ... Opp. Party(s).

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.
Through: Video Conferencing

For the Petitioner(s) : Mr. Parth Jalan, Advocate.
For the Opp. Parties : Ms. Amrita Sinha, A.P.P.

04/25.06.2020: It is submitted by counsel for the parties that merger petition has been filed in CC No. 38/2019 and 36/2019 by the Income Tax Department, which is pending before the Special Court, Economic Offence at Ranchi. It is also submitted that because of lock-down, no order has been passed by that court.

In view of the fact that it is not necessary to appear any client personally before the court below while considering the said merger/amalgamation petition, filed by the Income Tax Department, Ranchi.

I direct the court below to dispose of the said petition, which is pending, within fifteen days from the date of receipt of a copy of this order, after hearing the counsel for the parties through Video Conferencing.

It is made clear that the parties will co-operate in the proceeding.

With the aforesaid observation, these four criminal miscellaneous petitions stand **disposed of** with a liberty to either parties to approach this Court afresh, if any adverse order is passed.

Let this order be communicated to the court concerned through FAX at the earliest.